

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 287 OF 2015

Dated: 30th January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Swasti Power Ltd.

...Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Pradeep Misra for R.2

ORDER

The learned counsel appearing for the Respondent Nos.1 and 2 pray for one week's time to file written submissions.

Submissions made by the learned counsel appearing for the Respondent Nos.1 and 2, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos.1 and 2 are granted one week's time to file their written submissions i.e. on or before 07.02.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 15.02.2019 after duly serving copy on the other side.

List the matter on **18.02.2019** at the top of the list as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member